

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 149
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

v.

Bhushan Power and Steel Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 10.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

Presents

For the Applicant

Mr. Patnaik Banerjee, Sr. Adv. with Mr. Monish Panda & Mr. Mrinal Bharat Ram, Advs.

For the Respondent

Mr. Abhinav Vashisht, Sr. Adv. with Mr. Anoop Rawat, Mr. Shantanu Chaturvedi, Mr. Shreyas & Ms. Jasveen Kaur, Advs.

Mr. Bishwajit Dubey & Mr. Aditya Marwah, Advs. for CoC

Mr. Sanjay Bhatt & Ms. Srishti Kapoor, Advs.

Mr. Manu Beri & Mr. Varun Varma, Advs.

Mr. Amit Kumar Bhattacharyya, Adv.

Mr. Saurabh Kalia, Mr. Arjun Asthana & Ms. Sreenita Ghosh, Advs.

Mr. Sahil Dhawan, Adv.

ORDER

The matter pertaining to Bench No. IV, are also to be heard. Accordingly, this matter may now be posted for hearing on 06.02.2019.

Sd/—

(M. M. KUMAR)
PRESIDENT

Sd/—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)